Shalwele, Shri Ram Gopel Shambhu Meth, Shri Shankaranand, Shri Sheo Narain, Shri Sheth, Shri T. M. Shinkre, Shri

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Shukla, Shri Vidya Charan Sidheshwar Prasad, Shri Singh, Dr. B. N. Singh, Shri D. N. Sinha, Shrimsti Tarkeshwari Solanki, Shri S. M. Supakar, Shri Sradhakar 'ameakar, Shri Tiwary, Shri K. N. Virbhadra Singh, Shri Yadab, Shri N. P.

Mr. Deputy-Speaker: The result of the Division is: Ayes: 51, Noes: 70. The motion is not carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. Therefore the motion is lost.

The motion was negatived.

Mr. Nath Pai.

15.584 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) \* BILL

(Amendment of Sections 14 and 15)

Skri Nath Pai (Rajapur): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1961."

The motion was adopted.

Shri Nath Pal: I introduce the Bill.

15.59 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Articles 37, 45, etc.)

Mr. Deputy-Speaker: Now we take up the Constitution (Amendment) Bill (Amendment of Articles 37, 45, etc.) by Shri Madhu Limaye.

The President has not recommended the consideration of the Bill under Article 117(3) of the Constitution. Shri Madhu Limaye has given a notice to move for circulation of the Bill for eliciting opinion thereon. He may now move that motion.

श्री शबु लिलये (मुंगेर) : घान्यस महोवय, इस के बारे में मैं धापसे विनती करना चाहता हूं। घाप संविद्यान की बारा 117 की देखिये, जिसके तीसरे हिस्से के घन्तर्गंत राष्ट्रपति जी ने इजावत देने से इन्कार किया है। यह बारा इस प्रकार है:

"A Bill which, if enacted and brought into operation, would involve expenditure from the Consolidated Fund of India shall not be passed by either House of Parliament unless the President has recommended to that House the consideration of the Bill".

इस का साफ़ मतलब है कि इस विधेयक को पारित किया जाय, पास किया जाय---यह प्रस्ताव यह सक्त मन्जूर नहीं कर सकता है जब तक कि राष्ट्रपति जी ने इस पर विचार करने की धनुमति नहीं दी है।

16 hrs.

सब जो प्रस्ताव मैं रखना जाहता हूं वह विद्येयक पर विचार किया आय-सह रख रहा हूं। यह नहीं कि इस को पारित किया आय। इस सारा के अनुसार में मानता हूं कि पारित करने का प्रस्ताव मैं नहीं रख सकता, लेकिन इस वक्त मैं पारित करने का प्रस्ताव नहीं रख रहा हूं। इस निये नुझे इस में कोई संवैद्यानिक बाबा नहीं दीखती

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, Section 2, dated 26-5-67.